12.21 hen.

ASSAM SILLIMANITE LIMITED (ACQUISITION AND TRANSFER REFRACTORY PLANT) BILL\*

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the Assam Sillimanite Limited in respect of its Refractory Plant and for matters connected therewith or incident thereto.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the Assam Sillimanite Limited in respect of its Refractory Plant and for matters connected therewith or incidental thereto"

The motion was adopted.

SHRI CHANDRAJIT YADAV: Sir, I introduce the Bill.

12.03 hrs.

APPROPRIATION BILL, 1976\*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHER-JEE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76".

The motion was adopted.

SHRI PRANAB KUMAR MUK-HERJEE: Sir, I introduce the Bill.

I beg to move:

"That the Bill to authrise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 be taken into consideration"

MR SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of centain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 be taken into consideration."

The motion was adopted.

MR. SPEAKER: There are no amendments I shall put all the Clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

<sup>\*</sup>Published in Gazette of India

Extraordinary, Part II, Section 2 dated

<sup>†</sup>Introduced with the recommendation of the President.

Clauses 2 and 3, the Schedule, Clause 1. the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUK-HERJEE: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:
"That the Bill be passed."

The motion was adopted

.05 hrs.

APPROPRIATION (NO. 2) BILL, 1976\*

THE MINISTER OF STATE INCHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation o fmoneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st ay fod March, 1974, in excess of the amounts granted for those services and for that year.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spents on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for those services and for that year."

The motion was adopted

SHRI PRANAB KUMAR MUK-HERJEE: Sir, I introduce; the Bilt.

I beg to move1:

"That the Bili to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. SPEAKFR: There are no amendments I shall put all the Clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 19-1-76 †Introduced with the recommendation of the President 2051 LS-6.